

**Regarding need for amendment in RTE Act, 2009 and the NCTE Act, 1993 in view of protecting teachers who are in service on 23<sup>rd</sup> August,2010**

**SHRI CHAMALA KIRAN KUMAR REDDY (BHONGIR):** Hon. Speaker, Sir, thank you very much for giving me an opportunity to speak in the House today on a very important subject regarding the recent Supreme Court ruling that made the Teachers Eligibility Test compulsory for teachers appointed before August 23, 2010.

With deep pain, I am to state that with this ruling, lakhs of teachers now fear dismissal or stalled promotions after decades of service. These teachers were recruited through the rules in place at that time. Many teachers have worked for 15 to 30 years, including long stretches in rural schools, and rendered their dedicated service to the nation, for which we have to salute them.

Sir, now, the teachers demand is that those who were appointed before National Council for Teachers Educations notification and before the enforcement of the Right to Education Act, be kept out of the test requirement. It is because after the recent Supreme Court judgment, other States have already impleaded and are doing the review.

Therefore, I request the hon. Union Minister for Education, through the Chair, to kindly intervene in the matter and take necessary steps to amend the RTE Act, 2009 and the NCTE Act, 1993 to ensure that the teachers, who were in service on August 23, 2010, are duly protected from TET because these teachers have already gained a lot of dedication. This has to be taken care of. Thank you very much, Sir.